भारत का राजपत्र
The Gazette of India
EXTRAORDINARY – PART II – Section 3 – Sub-section (i)

Government Of India

Ministry Of Power

New Delhi, the 16th February, 2005

Notification

G.S.R. 75 (E) - In exercise of the powers conferred by sub-section (1) of section 176 read with sub-sections (2) and (3) of section 166 of the Electricity Act, 2003 (No.36 of 2003), the Central Government hereby makes the following rules, namely:-

1. **Short title and commencement** – (1) These rules may be called the Forum of Regulators Rules, 2005.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions** - In these rules, unless the context otherwise requires,-

   (1) "Forum" means 'Forum of regulators' as constituted under rule 3;

   (2) "Act" means the 'Electricity Act, 2003 (No.36 of 2003).

   (3) Words and expressions used herein and not defined, but defined in the Act, shall have the meanings respectively assigned to them in the said Act.

3. **Constitution of the Forum -** (1) The Forum shall consist of the Chairperson of the Central Commission and Chairpersons of the State Commissions. The Chairperson of the Central Commission shall be the Chairperson of the Forum of Regulators.

   (2) The Secretary to the Central Commission shall be the *ex-officio* Secretary to the Forum.

   (3) Secretarial assistance to the Forum shall be provided by the Central Commission.

   (4) The headquarter of the Forum will be located at New Delhi.

4. **Functions of the Forum -** *The Forum shall discharge the following functions, namely:-*

   (i) analysis of the tariff orders and other orders of Central Commission and State Commissions and compilation of data arising out of the said orders, highlighting, especially the efficiency improvements of the utilities;

   (ii) harmonization of regulation in power sector;

   (iii) laying of standards of performance of licensees as required under the Act.

   (iv) sharing of information among the members of the Forum on various issues of common interest and also of common approach.

   (v) undertaking research work in-house or through outsourcing on issues relevant to power sector regulation;

(vi) evolving measures for protection of interest of consumers and promotion of efficiency, economy and competition in power sector; and

(vii) such other functions as the Central Government may assign to it, from time to time.

5. **Finances of the Forum** - (1) The Central Commission may take necessary financial contributions from the State Commissions for carrying out the activities of the Forum.

(2) The Central Commission will keep separate accounts for the activities of the Forum.

6. **Meetings of the Forum** - (1) The Forum shall meet at least twice in a year.

(2) The Forum will frame its own rules of business for the conduct of its meetings.

7 **Annual Report** - The Forum of Regulators shall prepare every year, an annual report, giving a summary of its activities during the previous financial year and copies of the report shall be forwarded to the Central Government.

[F.No. 23/35/2003-R&R]
Sd/-
Ajay Shankar,
Additional Secretary to the Government of India.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-09092022-238700
CG-DL-E-09092022-238700

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 611]	नई दिल्ली, शुक्रवार, सितम्बर 9, 2022/भाद्र 18, 1944
No. 611]	NEW DELHI, FRIDAY, SEPTEMBER 9, 2022/BHADRA 18, 1944

विद्युत मंत्रालय

अधिसूचना

नई दिल्ली, 8 सितम्बर, 2022

सा.का.नि. 691(अ).—केन्द्रीय सरकार विद्युत अधिनियम, 2003 (2003 का 36) की धारा 166 की उप-धारा (2) तथा (3) के साथ पठित धारा 176 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए विनियामक फोरम नियम, 2005 का और संशोधन करने के लिए, निम्नलिखित नियम बनाती है-

1. **संक्षिप्त नाम एवं प्रारंभ -** इन नियमों का संक्षिप्त नाम विनियामक फोरम (संशोधन) नियम, 2022 है।

   (2) यह राजपत्र में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. विनियामक फोरम नियम, 2005 (जिसे इसके पश्चात इन्हें उक्त नियम कहा गया है) के प्रारंभिक भाग में,'के साथ पठित' शब्दों के स्थान पर 'और इसके अनुपालन में' शब्दों को रखा जाएगा।

3. उक्त नियमों के, नियम 4 में,

   (क) खंड (i) के स्थान पर, निम्न खंड रखा जाएगा, अर्थात्:-

   "(i) (क) आंकड़ा संग्रहण एवं विश्लेषण - अधिनियम तथा टैरिफ नीति के उपबंधों से विचलन, यदि कोई हों तो, का विशेष उल्लेख करते हुए, केन्द्रीय आयोग और राज्य आयोगों के टैरिफ आदेशों तथा अन्य आदेशों का विश्लेषण करना कि क्या टैरिफ आदेशों तथा ट्रू अप समय पर किया गया है और क्या टैरिफ में सभी उचित लागतों पर विचार किया गया है और क्या भुगतान योग्य सब्सिडी का उपयुक्त ढंग से लेखांकन और अधिनियम की धारा 65 के अनुसार भुगतान किया गया है।

(ख) सब्सिडी का लेखांकन –(i)देश में प्रत्येक वितरण अनुज्ञप्तिधारी के लिए, यह निर्दिष्ट करते हुए तिमाही विवरण तैयार करना कि क्या वितरण कंपनियों द्वारा सब्सिडीकृत वर्ग द्वारा उपभोग की गई ऊर्जा तथा भुगतान की गई प्रति इकाई सब्सिडी के सटीक लेखों के आधार पर प्रत्येक तिमाही में सब्सिडी की मांग की गई है और क्या उक्त सब्सिडी का भुगतान अधिनियम की धारा 65 के अधीन किया गया है और देय तथा प्रदत्त सब्सिडी में अंतर के साथ-साथ अन्य सुसंगत विवरण के अनुसार किया गया है।

(ii) विद्युत मंत्रालय द्वारा समय-समय पर जारी मानक प्रचालन प्रक्रिया के अनुसार देय सब्सिडी की संगणना की जाएगी और इस विवरण को फोरम द्वारा प्रत्येक तिमाही की अंतिम तारीख से तीस दिन की समयावधि के भीतर केन्द्रीय सरकार तथा संबद्ध राज्य आयोग के समक्ष प्रस्तुत किया जाएगा।

(ग) **नवीकरणीय क्रय अनुपालन की निगरानी**–(i) अधिनियम के उपबंधों तथा उनके अधीन बनाए गए नियम, विनियमों, दिशा-निर्देशों के अनुसरण में, नवीकरणीय स्रोतों से विद्युत की खरीद के लिए प्रत्येक वितरण अनुज्ञप्तिधारी, सीमित उपभोग तथा खुली पहुँच के माध्यम से विद्युत की खरीद करने वाले उपभोक्ताओं द्वारा, केन्द्रीय सरकार या राज्य आयोग द्वारा यथा निर्धारित लक्ष्यों, जो भी अधिक हों, का अनुपालन।

(ii) नवीकरणीय ऊर्जा स्रोतों से खरीद हेतु लक्ष्यों के अनुपालन के लिए आंकड़ों तथा विश्लेषण की वार्षिक रिपोर्ट केन्द्रीय सरकार के समक्ष अगले वित्तीय वर्ष की 31 मई तक प्रस्तुत की जाएगी।

[फा. सं. 23/09/2022-आरएंडआर]

पीयूष सिंह, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण की अधिसूचना संख्या सा.का.नि. 75 (अ) तारीख 16 फरवरी, 2005 द्वारा प्रकाशित किए गए थे।

MINISTRY OF POWER

NOTIFICATION

New Delhi, the 8th September, 2022

G.S.R. 691(E).—In exercise of the powers conferred by sub-section (1) of section 176 read with sub-sections (2) and (3) of section 166 of the Electricity Act, 2003 (36 of 2003), the Central Government hereby makes the following rules, to amend the Forum of Regulators Rules, 2005, namely:-

1. **Short title and commencement.** – (1) These rules may be called the Forum of Regulators (Amendment) Rules, 2022.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Forum of Regulators Rules, 2005 (hereinafter referred to as the said rules), in the opening portion, for the words, "read with", the words "and in pursuance of" shall be substituted.

3. In the said rules, in rule 4,

   (a) for clause (i), the following clause shall be substituted, namely:-

   "(i) (a) **Data collection and analysis-** Analysis of the tariff orders and other orders of the Central Commission and State Commissions, highlighting, the departures from the provisions of the Act and the tariff policy, if any, whether the tariff orders and true up have been done timely, and whether the tariff reflects all prudent costs, and whether the subsidy payable has been appropriately accounted for and paid according to section 65 of the Act;

   (b) **Subsidy accounting** – (i) Preparation of the Quarterly Statements, for each distribution licensee in the country, pointing out whether demands for subsidy are raised by distribution companies every quarter based on accurate accounts of the energy consumed by the subsidised category and the per unit subsidy payable, and whether the said subsidy is paid under section 65 of the Act, gap in subsidy due and paid as well as other relevant details.

   (ii) Computation of subsidy due shall be in accordance with Standard Operating Procedure issued by Ministry of Power from time to time and this statement shall be submitted by the Forum to the

Central Government and the concerned State Commission within thirty days from the end date of each quarter.

(c) **Monitoring of renewable purchase compliance-** (i) The compliance of targets, by each of the distribution licensees, captive consumption and consumers procuring power through open access, for purchase of electricity from renewable sources as determined by the Central Government or by State Commission, whichever is higher, in accordance with the provisions of the Act and rules, regulations, guidelines made thereunder.

(ii) An annual report comprising data and analysis thereof for compliance of the targets for purchase from renewables shall be submitted to the Central Government by 31st May of next financial year.

[F. No. 23/09/2022-R&R]

PIYUSH SINGH, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary *vide* notification number G.S.R. 75 (E), dated the 16th February, 2005.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2022.09.09 22:12:24 +05'30'